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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 889 of 2012
Cuttack this the 6th day of December, 2012

CORAM
THE HON'BLE SHRI A.K.PATNAIK, MEMBER (JUDL)

Chakradhar,
Aged about 65 years,
Son of Late Baishnab,
Retd. G.Mate/Engineering/KUR,
East Coast Railway,
Permanent resident of Village/Po.Manitira,
PS-Kalinganagar,
Dist.Jajpur,
Odisha.

...Applicant

By the Advocates: M/s.N.R.Routray,S.Mishra,

T.K.Choudhury,S.K.Mohanty

-Versus-

Union of India represented through its-

1. General Manager,
East Coast Railway,
E.Co.R.Sadan,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurda.
2. Senior Divisional Personnel Officer,
E.Co.Rly,
Khurda Road Division,
At/Po.Jatni,
Dist.Khurda.
3. Senior DEN (Coordination),
E.Co.Rly,
Khurda Road Division,
At/Po-Jatni,
Dist.Khurda.



4. Senior Divisional Financial Manager,
E.Co.Rly,
Khurda Road Division,
At/Po.Jatni,
Dist.Khurda.

.... Respondents

By the Advocates: Mr.T.Rath

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL):

It was submitted by Mr.N.R.Routray, Learned Counsel for the Applicant that this case is covered by the order dated 30.7.2012 in OA No. 560 of 2012 & as the representation dated 12.1.2012 (Annexure-A/4) submitted by the Applicant is pending before the Respondent No.3 (Senior DEN (Coordination), E.Co.Rly, Khurda Road Division, At/Po-Jatni, Dist.Khurda), this OA may be disposed of directing the Respondent No.3 to take final decision on the said pending representation within a stipulated period. Heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr.T.Rath, Learned Standing Counsel appearing for the Railway-Respondents. Mr. Rath, Learned Standing Counsel for the Respondents has no serious objection if this OA is disposed of by directing the Respondent No.3 to take a final decision on the pending representation.

2. In view of the above, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.3 to consider and dispose of the pending



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representation at Annexure-A/4 by way of a reasoned/speaking order within a period of two months from the date of receipt of copy of this order and if the applicant is found to be eligible of the claim made in his representation then the same shall be paid to him within a period of three months from the date of disposal of the representation. There shall be no order as to costs.

3. Copy of this order along with OA be sent to the Respondent Nos.2 to 5 by speed post at the cost of the applicants; for which Learned Counsel for the Applicant undertakes to file the postal requisite by 10th December, 2012.


(A.K. Patnaik)
Member (Judl.)